

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

BENCH, ALLAHABAD

(This the **25<sup>th</sup> Day of October, 2018**)

**Hon'ble Mr. Rakesh Sagar Jain-J.M.**

**Hon'ble Mr. Mohd. Jamshed -A.M.**

**Original Application No. 330/01115/2018**

(U/S 19, Administrative Tribunal Act, 1985)

1. Krishna Kumar Singh S/o Shri J.N. Singh R/o 709/C DLW Colony, Varanasi.
2. Rakesh Kumar S/o Shri Nanhe Lal, R/o 558/C DLW Colony, Varanasi.
3. Sunil Kumar S/o Shri Upendra Prasad Singh, R/o Q. No. 641/A, West Colony DLW, Varanasi.
4. Chandan Kushwaha S/o Shri Kasi Nath Kushwaha, R/o Q. No. 626/C, DLW Colony, Jalalipatti, Varanasi.
5. Satya Kumar Srivastava S/o Late Gaya Prasad Srivastava, R/o Bhullanpur Opp. PAC, Sarsawati Nagar, Varanasi.
6. Dheeraj Kumar S/o Shri Ramesh Chand, R/o Q. No. 632/D, West Colony DLW, Varanasi.
7. Pradeep Kumar Tewari S/o Shri Radhey Shyam Tewari, R/o Q. No. 616/G DLW Colony, Varanasi.
8. Vishal Kumar S/o Shri Basudev Ram, R/o Q. No. 553/B, DLW Colony, Varanasi.
9. Amit Kumar Sinha S/o Late Lala Srikant Sinha R/o Q. No. 724/H, DLW Colony, Varanasi.
10. Biswajit Sarkar S/o Shri Ranjit Sarkar R/o Q. No. 132/D, DLW East Colony, Varansi.
11. Gaffar Ali S/o Shri Edoor R/o Q. No. 548/D, DLW Colony, Varanasi.
12. Ravindra Prasad Yadav S/o Shri Ram Sewak Mahato R/o Q. No. 522/A, DLW Colony, Varanasi.

13. Deepak Kumar S/o Shri Yogendra Prasad R/o Q. No. 626/B, DLW Colony, Varanasi.
14. Ramesh Kumar S/o Shri Bachau Ram R/o Shivdaspur, near Chandrika Mandir, Mandaudih, Varanasi.
15. Keerti Nidhi Mishra S/o Shri Brijesh Chandra Mishra R/o Q. No. 519/D, DLW Colony, Varanasi.
16. Rakesh Kumar S/o Shri Parsuram Mandal R/o Q. No. 601/G, DLW Colony, Jalalpatti, Varanasi.
17. Vivekanand Pandit S/o Late Ganesh Lal Pandit R/o Q. No. 123/C, East Colony, DLW Varanasi.
18. Rajiv Ranjan S/o Shri Birendra Kumar R/o Q. No. 510/B, DLW Colony Varanasi.
19. Rakesh Kumar Ray S/o Shri Gangadhar Singh Ray R/o Q. No. 599/A, DLW Colony, Jalalpatti Varanasi.
20. Krishna Nand Singh S/o Late Radhe Prasad Singh R/o Q. No. 593/D, DLW Colony, Jalalpatti Varanasi.
21. Upendra Kumar S/o Shri Prasadi Prasad R/o Q. No. 561/B, DLW Colony, Varanasi.
22. Papu Kumar S/o Shri Bahadur Ram R/o Rajatilak Nagar, Kandaw gate, Ganeshpur, DLW Varanasi.
23. Umesh Kumar S/o Shri Garvu Prasad Singh R/o Q. No. 518/B, DLW Colony, Varanasi.
24. Raj Kumar Sav S/o late Ram Chandar Sav R/o Vill. Nathupur (Dagara) P.O. Bhullanpur, PAC, Varanasi.
25. Daya Nand Mandal S/o Shri Suresh Prasad Mandal R/o Q. No. 690/E, DLW Colony, Jalalpatti Varanasi.
26. Abhay Kumar S/o Late Awdesh Kumar R/o N 10/72 E/17, New Colony, Kakarmatta, Varanasi.

27. Pawan Kumar Shukla S/o Shri Devendra Kumar Shukla R/o B 31/83 A-1, Bhogabir, Lanka, Varanasi.
28. Kailash Nath Chaudhary S/o Shri Ganga Ram R/o Plot No. 360, Kakarmatta (south) DLW, Varanasi.
29. Daya Shankar Kureel S/o late Lal Bahadur Ram R/o Q. No. 630/H, DLW Colony, Varanasi.

..... **Applicants**

**By Advocate: Shri Ajay Rajendra.**

**Versus**

1. Union of India, through the General Manager, Diesel Locomotive Works, (DLW) Varanasi.
2. The Chief Personnel Officer, Diesel Locomotive Works, (DLW) Varanasi.

.....**Respondents**

**By Advocate: Shri G.K. Tripathi.**

**ORDER**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain-J.M.**

Heard Shri Ajay Rajendra, counsel for the applicant and Shri G.K. Tripathi, counsel for the respondents.

2. Learned counsel for the applicant submitted that the applicant's grievance would be redressed if the representation dated 15.11.2017 (Annexure No. A-2) of the applicant is disposed of by the respondents within the stipulated time frame.

3. Learned counsel for the respondents has no objection if such a direction is given.

4. In view of the limited prayer made by counsel for the applicant, we feel that no useful purpose will be served in keeping this O.A. pending. Accordingly, the OA is disposed of with a direction to Respondent No. 2/Competent Authority to consider and decide the representation dated 15.11.2017 (Annexure No. A-2) of the applicant by passing a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. With the above direction O.A. is disposed off. No order as to costs.

**(Mohd. Jamshed)**  
Member (A)

**(Rakesh Sagar Jain)**  
Member (J)

/SS/